

Heard. Admit.

There is some dispute regarding payment of power purchase cost. Since the sole respondent has already put in appearance there is no need to issue notice. The learned counsel for the respondent, Commission, prays for and is granted four weeks time to file counter Affidavit/reply, rejoinder be filed thereafter. Since it is a tariff appeal, by the distribution licensee, ***public notice be issued.***

Post the matter for hearing on **28th April 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/kt